IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD O.A.NO. 660 /93

Between:

Date of Order: 6/7-93

- 1. Divisional Failway Manager, (DG) South Central Railway, Secunderabad,
- 2. Permanent Way Inspector (Con) S.C.Rly, Secunderabad.
- 3. Chieff Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.

Applicants.

and

- A zeedhuddin.
- 2. Presiding Officer, Labour Court, Narayanaguda, A.P. Hyderabad.

Respondents.

For the ApplicantsL Mr.N.E. Devraj, SC for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MY. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER (ADMIN) The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92

in C.M.P.No. 240 /89 is suspended until further orders.

Issue notice to the Respondents.

Post the case on 6.9.93.

To

 The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
 The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
 The Chief Signal Inspector, Signal & Telecommunication Department, S.C. Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.

5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT. Hyd.

6. One copy to Mr

One spare

I:" C TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. MUSTICE V.NEELADRI RAO VICE CHZIRMAN

AND

THE HON'BLE MA A.B.GORTY : MEMBER (AD)

AND

THE HON'BLE ME.T. CHANDRASEKHAR REDLY MEMBER(J)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM .: M(A)

Dated: 6 -7 -1993

ORDER/JUDGMENT:

M.A. /R.A. C.A. No.

in

0.A.No. 600/93.

T.A.No.

. (w.p.

Admitted and Interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejectéd/ Ordered

No order as tô costs

Courte Contract

JUL 1993

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